

**PUBLIC NOTICE** Public is hereby informed that original share certificate number 35- dated 21st March 2001, holding 5 fully paid up shares from number 171 to 175 (both inclusive) of Rs.250/- of Flat No. 502, A-Wing, JOAQUIM'S PALM AVENUE CO-OPERATIVE HOUSING SOCIETY LTD., Kevini Pada, Jogeshwari West, Mumbai -400102, has been misplaced and not traceable as lost. Any person if found original share certificate, kindly return the same to the society.

**EAST CENTRAL RAILWAY** **OPEN E-TENDER NOTICE** Stores Department Batch No.01/23, Dated: 03.03.2023 E-Tender notice for supply of materials "participation in through" web portal of IREPS www.ireps.gov.in offers are invited for supply of the following materials. The closing time for tender is at 14:00 hrs.

**PUBLIC NOTICE** Notice hereby given that Mr. Sanjay Chuni Lal Khani co owner and member of Rushi vihar phase-2 A.B.C co-operative housing society limited, manvelpada road, virar (e) taluka vasai district Thane passed away on 28/08/2022. So his wife Mrs. Kamini Lakshani has applied for transfer of flat C/101 in her name. In this transfer her son has given a deed of release to the society. So if anyone has any claim or objection to this property he/she can file a written objection to stop the complete transfer within 10 days of publication of advertisement. Contact secretary, Rushi vihar phase-2 A.B.C co-operative housing society limited, manvelpada road, virar (e) or her advocate Shri Dhaval Ved at 9867630138 ddved87@gmail.com.

**PUBLIC NOTICE** Notice hereby given that Mr. Sanjay Chuni Lal Khani co owner and member of Rushi vihar phase-2 A.B.C co-operative housing society limited, manvelpada road, virar (e) or her advocate Shri Dhaval Ved at 9867630138 ddved87@gmail.com.

**STEM WATER DISTRI. & INFRA CO. PVT. LTD.** Vardan Commercial Complex, 9th Floor, MIDC, Road No. 16, Wagale Industrial Estate, Thane (W)-400 604 stemwatercorp@gmail.com RFP Tender Notice No. 52 (2nd call) for 2022-23 RFP E-Tender are invited by STEM water Dist. & Infra Co. Pvt. Ltd. Thane For the following work.

Table with 3 columns: Sr. No., Name of Work, Date & Time. Includes details for design, development, customization, implementation, hoisting, operations & maintenance of STEM website.

**PUBLIC NOTICE** Notice is hereby given that, under instructions of our clients, we are investigating and verifying the title of (i) Dr. Ravi Yugalkishore Pandit; (ii) Ms. Usha Yugalkishore Pandit and (iii) Mrs. Jyoti Vaidya (hereinafter collectively referred to as "Owners"), being the only owners in respect of the immovable property more particularly described in the Schedule hereunder written ("the said Property").

Table with 5 columns: Survey No., Hissa No., Area in Square Metres As per 7/12, Reservation for DP Road Sq. Mtrs, Area used for construction Sq. Mtrs, Balance Area Sq. Mtrs. Lists survey details for various plots.

THE SCHEDULE HERE IN ABOVE REFERRED TO (Description of the said Property) All that piece and parcel of land bearing C.T.S. No. E-805 (bearing plot Nos.79 and 80 of Suburban Scheme VII Khar), admeasuring 861.50 sq. meters together with the structure standing thereon known as "Bharati Bhuwan"/"Bharti Bhavan" consisting of ground plus one (1) upper floor, situate lying and being at Swami Vivekanand Road, Khar (West), Village - Bandra, Taluka - Bandra, and within the Registration Sub-District and District Mumbai Suburban, Mumbai -400022, and bounded as follows: On or towards the East : CTS Nos. E-807 (part), E-808 and E-809 (part) On or towards the West : S.V. Road On or towards the North : CTS No. E-804 On or towards the South : CTS No. E-806 Dated this 6<sup>th</sup> day of March, 2023.

**PHYSICAL POSSESSION NOTICE** Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai-400051 Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai-400059 Branch Office: 2nd floor, Office no. 203, Sai Midas, Opposite Patiyala House, Nagar, Manmad Road, Savedi, Ahmednagar-414003

Table with 5 columns: Sr. No., Name of the Borrower/Co-borrower/Loan Account Number, Description of Property/Date of Possession, Date of Demand Notice/Amount in Demand Notice (Rs.), Name of Branch. Lists borrower details and property information.

**PUBLIC NOTICE** NOTICE IS HEREBY GIVEN BY THE PUBLIC AT LARGE that by virtue of General Power of Attorney dated 25/09/2018 duly registered before the office of Sub Registrar of Assurance, Andheri-4, bearing Serial No. BDR-15/5043/2018 dated 25/09/2018, my client MR. JAIDEEP KUMAR SHARMA, had given his power to one Mr. Sanjay Kumar, in respect of Flat No. 4, Ground Floor, A Wing, "Versova Heavens" of Versova Heavens Co-operative Housing Society Limited, Plot No. 36, J. P. Road, Andheri West, Mumbai - 400 061 and the said General power of Attorney is cancelled and the same is not valid and subsisting and if any persons or any other concerned authority act upon the said General Power of Attorney, the same is not binding upon my client. Mumbai, dated 6th day of March, 2023

**PUBLIC NOTICE** NOTICE IS HEREBY GIVEN TO THE PUBLIC that Mrs. Rani Tejchandra Sen is negotiating to sell their Flat, more particularly described in the Schedule hereunder written, to our client. ALL PERSONS having any claim in respect thereof by way of sale, exchange, gift, mortgage, charge, trust, inheritance, possession, lease, lien or otherwise howsoever are hereby requested to inform about the same in writing to the under-signed at their Office at 501, Niranjan, 99, Marine Drive, Mumbai - 400 002 within 14 days from the date hereof falling which, the claim or claims, if any of such persons or person will be considered to have been waived and/or abandoned.

**SCHEDULE OF THE PROPERTY** Interest in 100% undivided rights, title and interest in Share Certificate No. 1049 bearing distinctive Nos. 01241 to 01245 (both inclusive) dated 12th August, 2007 OF THE SHYAM Co-operative Housing Society Ltd., and incidental to that 100% right to use and occupy the Flat No.52 admeasuring 120.44 sq. mtr area on the Fifth Floor in Block No. 2, Nanik Nivas, The Shyam Co-operative Housing Society Ltd., 51, Bhulabhai Desai Road, Mumbai-400 026, bearing Cadastral Survey No.12/3/685 of Malabar & Camballa Hill Division, building constructed in 1948-49. The building consists of G+6 floors with 1 Lift excluding Terrace. Dated the 6th day of March, 2023.

**Indian Bank** ALLAHABAD INDIAN BANK BANDRA (W) BRANCH 143 PAULINE SISTERS' SOCIETY, WATERFALL ROAD, BANDRA (W), MUMBAI-400 050 PHONE : 022-26439340, IFSC : IOIBOO0602 E-mail : bandrawest@indianbank.co.in

**Indian Bank** ALLAHABAD INDIAN BANK BANDRA (W) BRANCH 143 PAULINE SISTERS' SOCIETY, WATERFALL ROAD, BANDRA (W), MUMBAI-400 050 PHONE : 022-26439340, IFSC : IOIBOO0602 E-mail : bandrawest@indianbank.co.in

**PUBLIC NOTICE** Notice is hereby given that my clients, Messrs Sagar Developers, is a partnership firm, registered under the provisions of Indian Partnership Act, 1932 comprising (1) Mohammad Yusuf Abdul Latif Qureshi, (2) Zeeshan Yusuf Qureshi, (3) Shadab Yusuf Qureshi, (4) Raees Yusuf Qureshi, (5) Saahil Yusuf Qureshi and (6) Azban Yusuf Qureshi as the partners thereof, having its business office address at B-610, Humera Park, Pathanwadi, Malad (East) Mumbai 400097 have instructed me to publish a public notice on behalf of my aforesaid clients as follows:- That the partners Messrs Sagar Developers namely (1) Mohammad Abdul Latif Qureshi and (2) Shaheen Yusuf Qureshi made and executed a Registered Development Agreement dated 22nd January 2008 after payment of entire consideration, with Mrs. Mona Atul Patel residing at Trade Avenue, 5th floor, Suren Road, off Western Express Highway Andheri (East) Mumbai 400 093 through her Constituted Attorney, Shri Feroz Khan Yunus Khan, registered with the office of the Sub-Registrar of Assurances Vasai 2 under Document Serial No. 794/2008 in respect of the properties described in the table, herunder written inter alia showing the reservations in the said properties and the actual constructions that have been carried out and the available area for carrying further construction.

My clients have carried the construction of Building No. 3, known as 'Sagar City' and Building No. 4 known as 'Nirmal Tower' after obtaining necessary permissions from the Town Planning Officer. Mrs. Mona Atul Patel and My clients have filed the Special Civil Suit No. 66/2011 in the Court of Civil Judge, Senior Division, Vasai against the partners and partnership firm of M/s Best Developers, to seek declarations to the effect that the alleged claim of partners of Best Developers over an unidentified portion of 4000 square metres and the wing 'F' of the building, Sagar City is based on illegal, forged and fabricated Power of Attorney prepared on 14th April 2008 and by usurping the said illegal, forged and fabricated power of attorney other documents such as development agreement, Deed of conveyance, rectification deeds have been fabricated and the same are not binding on Mrs. Mona Atul Patel, the owner and M/s Sagar Developers and its partners and the said suit is pending for hearing and final disposal. My clients have instructed me to issue them a Title Certificate in respect of open area out of the aforesaid Properties. I may be issuing Title Certificate in respect of Balance Area set out in the aforesaid Table except the portions occupied by the aforesaid Sagar City and Nirmal Tower and appurtenant area thereto and the portions that are affected by the DP Reservations and portions that are required to be shown as RG areas in the layout, and other infrastructure requirements. If any person (other than the occupants/Society) of the aforesaid two Buildings, the Sagar City and Nirmal Tower) has any share, right, title, interest, claim, demand, estate or any property rights in or over, upon, in respect of and against the Balance Area set out in the Table herein above referred or against Mrs. Mona Atul Patel and M/s Sagar Developers or any of its partners or any of them or any part thereof or against the holders thereof including in the nature of salaries, wages of any employees, workers, remuneration of any contractors, creditors or any claims of statutory dues or otherwise of whatsoever and howsoever nature either at law or in equity or otherwise including in the nature of sale, exchange, mortgage, sub-lease/under lease/ agreement to sub-lease/under lease, license, lien, gift, bequest, inheritance, tenancy or charge, development rights, rights as partner, or of any easement then such claim should be lodged in writing (with due and detailed particulars thereof, supported by documentary evidence) with the undersigned within 14 days from the publication hereof by Registered Post A/D, failing which such claim shall be deemed to have been waived, abandoned or given up and I may proceed to issue Title Certificate in respect of the Balance Area described in the aforesaid Table.

**निःषदा आणि निर्भिड दैनिक** नवशक्ति www.navshakti.co.in

**KALYAN DOMBIVLI MUNICIPAL CORPORATION** PWD DEPT. TENDER NOTICE NO. 84 (2022-23) Tenders are invited by the Administrator, Kalyan Dombivli Municipal Corporation in B-1 format under scheme "Development of Basic Amenities in Municipal Corporation areas" through E-tender for 1 work from the Registered Contractors. The blank tender forms and detailed information will be available on the Maharashtra's website www.mahatenders.gov.in from 06/03/2023 to 20/03/2023 upto 3.00 p.m. The completed tender's are to be uploaded on or before 20/03/2023 upto 3.00 p.m. and the tenders will be opened on 21/03/2023 at 4.00 p.m. if possible.

Pre-bid meeting will be held on 13/03/2023 at 3.00 p.m. in the Office of City Engineer, KDMC, Administrative Building, Sha'nkarrao Chowk, Kalyan [W]. Right to rejects any or all tenders without assigning any reason there of is reserved by the Administrator, and whose decision will be final and legally binding on all the tenderer. For more details and information visit Maharashtra's website www.mahatenders.gov.in

**Indian Bank** ALLAHABAD INDIAN BANK BANDRA (W) BRANCH 143 PAULINE SISTERS' SOCIETY, WATERFALL ROAD, BANDRA (W), MUMBAI-400 050 PHONE : 022-26439340, IFSC : IOIBOO0602 E-mail : bandrawest@indianbank.co.in

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**PUBLIC NOTICE** Notice is hereby given that the Certificate(s) for the undermentioned Equity Shares of National Organic Chemicals Ltd. (NOCL) have been lost/misplaced and the holder(s) Purchaser(s) of the said Equity shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate Certificate(s) to the aforesaid applicants without any further intimation.

**Government of India, Ministry of Finance** DEBTS RECOVERY TRIBUNAL-II, 3<sup>rd</sup> Floor, Bikhubhai Chambers, Near Kachrab Ashram, Paldi, Ahmednagar, Gujarat. FORM NO.22 (Earlier 62) (Regulation 36 & 37 of DRT Regulations, 2015) [See Rule 52 (1) (2) of the Second Schedule to the Income-tax Act, 1961] Return With The Recovery of Debts Due to Bank and Financial Institutions Act, 1993

Table with 5 columns: RP/RC No., Date, OA No., Date, and Bank Name. Lists details for the E-Auction/Sale Notice.

**IDBI BANK** IDBI BANK LIMITED Regd. Off: IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400 005 CIN: L65190MH2004G0148838 Website: www.idbi.com

Table with 5 columns: Sl No, Account No, Name of the Borrower & Address, Description of gold ornaments pledged, Gross weight in Grams, EMD in ₹, Reserve price in ₹. Lists borrower details and gold ornaments.

**PUBLIC NOTICE** BEFORE THE HON'BLE GRIEVANCE REDRESSAL COMMITTEE, (MUMBAI SUBURBS), MUMBAI Old Custom House, First Floor. Room No. 35, Shaheed Bhagat Singh Road, Fort, Mumbai - 400 001

**POSESSION NOTICE** Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

**RELEVANT PARTICULARS** 1. Name of corporate debtor: Vyomakara Real Estate Private Limited 2. Date of incorporation of corporate debtor: 10/06/2015 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Mumbai 4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor: U70102MH2015PTC265413 5. Address of the registered office and principal office (if any) of corporate debtor: Office No. 14B/102, B Wing, Bldg. No.14, Kher Nagar, Bandra (East), Mumbai Mumbai - 400051 6. Insolvency commencement date in respect of corporate debtor: March 30th, 2023 (Copy of the order received by IRP on March 30th, 2023) 7. Estimated date of closure of insolvency resolution process: August 30th, 2023 8. Name and registration number of the insolvency professional acting as interim resolution professional: Name: Jayesh Natvarlal Sanghrajka Reg. No.: EB/IRPA-001/IRP-00216/2017-2018/10416 AFA No. AA/1/0416/02/091023/104574 valid till October 09, 2023 9. Address and e-mail of the interim resolution professional, as registered with the Board: Registered Address: 405 - 407, Hind Rajasthan Building, Dadar East, Mumbai - 400014 E-mail ID: jayesh@sanctum.in 10. Address and e-mail to be used for correspondence with the interim resolution professional: Correspondence Address: Incorp Restructuring Services LLP (Formerly known as M/s Viray and Keshava Resolution Professionals LLP), 405-407 Hind Rajeshan Building Dadar, Mumbai - 400014 Correspondence e-mail ID: corp.vyomakara@gmail.com 11. Last date for submission of claims: March 17th, 2023 (14 days from the date of receipt of order) 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web Link for downloading claim forms: www.ibbi.gov.in/downloads/forms.html (b) Not Applicable

**JANA SMALL FINANCE BANK** (A scheduled commercial bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Korangalore Inner Ring Road, Next to EGL Business Park, Challaahatta, Bangalore-560071. Branch Office: Shop No.704/705, Modi Plaza, Opp. Laxminarayan Theatre, Mukundnagar, Swargat, Pune-411037.

**Union Bank of India** VIRAR WEST BRANCH Shop No: 8 to 13, Yashwant Heights, New India Co-op Bank Lane, Bhaji Market, Virar West, Dist.Palghar-401303 EmailID:cbvirarwest@unionbankofindia.com

**VIRAR WEST BRANCH** Shop No: 8 to 13, Yashwant Heights, New India Co-op Bank Lane, Bhaji Market, Virar West, Dist.Palghar-401303 EmailID:cbvirarwest@unionbankofindia.com

**OSBI State Bank of India** STATE BANK OF INDIA BRANCH-STRESSED ASSETS MANAGEMENT BRANCH - II Address: State Bank of India, SAM II Branch, Ground Floor, Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai - 400 021

**FORM A PUBLIC ANOUNCEMENT** (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VYOMAKARA REAL ESTATE PRIVATE LIMITED

**RELEVANT PARTICULARS** 1. Name of corporate debtor: Vyomakara Real Estate Private Limited 2. Date of incorporation of corporate debtor: 10/06/2015 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Mumbai 4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor: U70102MH2015PTC265413 5. Address of the registered office and principal office (if any) of corporate debtor: Office No. 14B/102, B Wing, Bldg. No.14, Kher Nagar, Bandra (East), Mumbai Mumbai - 400051 6. Insolvency commencement date in respect of corporate debtor: March 30th, 2023 (Copy of the order received by IRP on March 30th, 2023) 7. Estimated date of closure of insolvency resolution process: August 30th, 2023 8. Name and registration number of the insolvency professional acting as interim resolution professional: Name: Jayesh Natvarlal Sanghrajka Reg. No.: EB/IRPA-001/IRP-00216/2017-2018/10416 AFA No. AA/1/0416/02/091023/104574 valid till October 09, 2023 9. Address and e-mail of the interim resolution professional, as registered with the Board: Registered Address: 405 - 407, Hind Rajasthan Building, Dadar East, Mumbai - 400014 E-mail ID: jayesh@sanctum.in 10. Address and e-mail to be used for correspondence with the interim resolution professional: Correspondence Address: Incorp Restructuring Services LLP (Formerly known as M/s Viray and Keshava Resolution Professionals LLP), 405-407 Hind Rajeshan Building Dadar, Mumbai - 400014 Correspondence e-mail ID: corp.vyomakara@gmail.com 11. Last date for submission of claims: March 17th, 2023 (14 days from the date of receipt of order) 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web Link for downloading claim forms: www.ibbi.gov.in/downloads/forms.html (b) Not Applicable

**FOR THE ATTENTION OF THE CREDITORS OF VYOMAKARA REAL ESTATE PRIVATE LIMITED** Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Vyomakara Real Estate Private Limited on March 30, 2023 vide order no. CP (IB) No.637/MB-IV/2022. (Date of receipt order by Interim Resolution Professional is March 30, 2023). The creditors of Vyomakara Real Estate Private Limited, are hereby called upon to submit their claims with proof on or before March 17th, 2023 to the interim resolution professional at the address mentioned against Entry No. 13. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13, to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Jayesh Natvarlal Sanghrajka Interim Resolution Professional of Vyomakara Real Estate Private Limited Registration Number: EB/IRPA-001/IRP-00216/2017-2018/10416 AFA No. AA/1/0416/02/091023/104574 valid till October 09, 2023 Incorp Restructuring Services LLP (Formerly known as M/s Viray and Keshava Resolution Professionals LLP), Registered Address: Incorp Restructuring Services LLP, 405-407 Hind Rajeshan Building Dadar, Mumbai - 400014 Correspondence Address: 405-407 Hind Rajeshan Building Dadar, Mumbai - 400014 Date: March 6th, 2023 Place: Mumbai

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